

15-7-92 (Contd.)

(3)

Necessary amendment may be made in the original application.

M.P. no. 69/92 is disposed of.

M.P. no. 411/92 is for fixing the matter on 18-6-92 for final hearing.

This has become infructuous, and accordingly stands disposed of.

The case has been called out.

Neither applicant nor his counsel is present.

Dismissed in default of appearance of applicant.

Dr. Lawrence
(Ms. USHA SAVARA)
M(A)

(SK ^{SHY} DHAN)
VC.

15/7/92
for to on Despatched
to 15/7/92 Respondent (s)
on 11/8/92

11/8/92

~~Order~~
Judgment dtd 15/7/92
despatched to applicant.
on 11/8/92 is came
back - filed in 'C' set.

18/8/92 (for rev.)
28/9